

ITEM NO.23 Court 14 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6720/2021

(Arising out of impugned final judgment and order dated 11-08-2021 in BA No. 3983/2021 passed by the High Court Of Kerala At Ernakulam)

C. C. JHONSON

PETITIONER(S)

VERSUS

STATE OF KERALA &amp; ANR.

RESPONDENT(S)

(IA No.111724/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.111722/2021-EXEMPTION FROM FILING O.T. and IA No.111720/2021-PERMISSION TO FILE ADDL. DOCUMENTS/FACTS/ANNEXURES, IA No. 129476/2021 - APPLICATION FOR PERMISSION, IA No. 129479/2021 - EXEMPTION FROM FILING O.T. & IA No. 126108/2021 - EXEMPTION FROM FILING O.T.)

Date : 03-12-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. R. Basant, Sr.Adv  
Mr. Raghenth Basant, Adv  
Mr. Manu Krishnan, Adv  
Mr. MF Philip, Adv  
Ms. Roopali Lakhotia, Adv  
Ms. Purnima Krishna, AOR

For Respondent(s) Ms. Vrinda Grover, Sr. Adv.  
Mr. Salvador Santosh Rebello, AOR  
Mr. Raghav Sharma, Adv  
Ms. Mitali Gupta, Adv  
Mr. Kanishk Arora, Adv.  
Mr. Ravi Singh Chhikara, Adv.

Mr. G. Prakash, AOR  
Ms. Priyanka Prakash, Adv.  
Ms. Beena Prakash, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned Counsel for the parties and taking note of the alleged date of incident which is 09.07.2016 and later the complainant got married on 31.08.2018 and the complaint is of 26.03.2021 on the basis of which the instant FIR No.0143/2021 dated 26.03.2021 has been registered at Aloor Police Station, District Thrissur Rural.

Taking into consideration the facts and circumstances and the submissions made by the parties, we are satisfied that the petitioner has made out a case for pre-arrest bail.

Ordered accordingly.

In the event of his arrest, the petitioner shall be released on pre-arrest bail on such terms and conditions to the satisfaction of the concerned Trial Court.

The petitioner shall cooperate in the pending investigation. If he fails to cooperate in the pending investigation, the respondents are at liberty to move an application for cancellation of bail before the appropriate Court.

With these observations, the Special Leave Petition is disposed of.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)  
COURT MASTER (SH)

(BEENA JOLLY)  
COURT MASTER (NSH)